

**Shri Raghuramaiah:** It has often been stated on the floor of the House by the Defence Minister—and the House has been indulgent—that it is one thing for us to say something and another if something leaks out from foreign sources, which we hope will not.

**Shri S. C. Samanta:** May I know whether all the parts of these vehicles will be manufactured at Avadi or whether some will be manufactured in other ordnance factories also?

**Shri Raghuramaiah:** It will be progressive manufacture of all parts. In the earlier stage, we might have certain equipments from other factories, but ultimately it will be a self-contained unit.

**Shri Yallamanda Reddy:** In view of the answer given by the hon. Minister that the whole investment is made by our Government, what is the necessity for foreign collaboration in this case?

**Shri Raghuramaiah:** Technical knowledge and skill.

**Shri Yallamanda Reddy:** Then what is the secrecy in it?

#### **N.D.M.C. Claim on Entertainment Tax**

**\*305. Shri Bibhuti Mishra:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee has made claim for a share in the entertainment tax collected in the Union territory of Delhi;

(b) if so, what decision has been taken by Government; and

(c) what will be the average sum of money, the New Delhi Municipal Committee will get yearly?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) With effect from 1st April, 1962, the proceeds of Entertainment Tax collected from the area of the New

Delhi Municipal Committee, less collection charges, will be paid to the Committee.

(c) Rs. 11,85,000 approximately.

**श्री विभूति मिश्र :** पिछले समय से जो टैक्स वसूल होता रहा है, क्या सरकार उसको भी देगी, या सिर्फ आगे के लिये ही देगी ?

**Shri Datar:** This will be with effect from 1st April, 1962.

**श्री नवल प्रभाकर :** दिल्ली कार्पोरेशन के हिस्से में जो इस तरह का टैक्स आता है, क्या वह उस को दिया जायगा ?

**Shri Datar:** So far as the Corporation is concerned, under section 184 of the Delhi Municipal Corporation Act, the proceeds go to them.

#### **Committee on Administrative Set-up of Union Territories**

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**\*306.** { **Shri Vasudevan Nair:**  
**Shri Warrior:**  
**Shri Bhakt Darshan:**  
**Shri Bhagwat Jha Azad:**  
**Shri D. C. Sharma:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 197 on the 26th March, 1962 and state:

(a) whether the Committee set up under the Chairmanship of the Minister of Law on the administrative set-up of Union Territories has already submitted the report; and

(b) if so, what further steps have been taken thereon?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) No.

(b) Does not arise.

**Shri Vasudevan Nair:** It seems we are proceeding with some legislation for representative government in Nagaland. In that case, what is the difficulty in the way of having the

same kind of set-up in other Union Territories like Delhi and others?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** In the last session of Parliament, I had made a statement when I said that a committee would be appointed to consider what changes in the existing set-up of the Union Territories were needed. In accordance with that, I appointed a Committee of which the Law Minister is the Chairman. The Committee has visited Manipur and Tripura and was about to go to Himachal but could not do so because of the elections there. The elections are now over and the Committee will be going there in about a week's time.

When the Committee has submitted its report, we will consider this matter. We cannot adopt the same pattern as it is in Nagaland for other Union Territories in a general way.

**Shri Vasudevan Nair:** What are the particular problems being considered by the Committee?

**Shri Lal Bahadur Shastri:** The hon. Member might see the terms of reference. These have been announced in the Press.

**Shri Hari Vishnu Kamath:** Is the House to understand that whereas all the States have got similar and identical set-up, the Union Territories will have a set-up disparate and different in character from one another?

**Shri Lal Bahadur Shastri:** He may wait for the Committee's recommendations.

**Shri Nath Pai:** May I know whether the Committee will be visiting Goa also since it has been a Union Territory for some time before this report is finalised, or has something else already been devised for Goa?

**Shri Lal Bahadur Shastri:** No, Sir.

**Shri Nath Pai:** It will not visit Goa?

**Mr. Speaker:** It will not visit.

**Shri Hem Barua:** May I know whether Government are aware of the fact that the people in these Union Territories are not satisfied with the hon. Minister's statement, that they want more legislative and executive powers? If so, what is the reaction of the Government to this dissatisfaction?

**Shri Lal Bahadur Shastri:** No reaction just at present. They can express their views to the Committee, and we are waiting for the report of the Committee.

**Shri D. C. Sharma:** May I know if it is the intention of the Government to evolve a uniform pattern of administration and legislative bodies in these Union Territories, or is it going to be a different kind of pattern for different kinds of Territories?

**Shri Lal Bahadur Shastri:** As far as possible, we would like to have a uniform pattern, but, as I said, it will be advisable to await the recommendations of the Committee.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि देर से देर यह कमेटी कब तक अपनी रिपोर्ट देगी और क्या इसी सेशन के समाप्त होने से पहले, इस संबंध में विधेयक यहां प्रस्तुत हो जाएगा ?

श्री लाल बहादुर शास्त्री : कमेटी तो जल्दी ही रिपोर्ट देने वाली है । जैसा मैंने कहा कि हिमाचल प्रदेश में चुनाव के कारण वह वहां जा नहीं सकी । वहां से खबर आई कि अभी आप न आयें । अब कोई एक हफ्ते के अन्दर वह वहां पहुंच जायगी । मुझे आशा तो है कि एक डेढ़ महीने के अन्दर वह अपनी रिपोर्ट दे देगी । विधेयक इसी सेशन में लाया जा सकेगा या नहीं यह मैं नहीं कह सकता हूँ । लेकिन अगले सेशन में जरूर आ जाएगा ।

**Shri Hem Barua:** In view of the hon. Minister's reply that the people in these Union Territories might represent their case before this Committee, may I know whether the terms of

reference of this Committee comprise or visualise anything of that sort? Their demand is for a legislative assembly, and the terms of reference of the Committee do not include that, and so I would say it was an evasive reply, the reply that was given to the supplementary that I put earlier.

**Shri Lal Bahadur Shastri:** What can this Committee do? Suppose there are some people who want even a separate State. The Government cannot take the responsibility for everything that every one suggests. There are the terms of reference. Those who hold other views can certainly represent to the Government, if they do not want to represent to the Committee.

#### Denial of Govt. Employment

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†308. { **Shri A. K. Gopalan:**  
**Shri P. Kunhan:**  
**Shri Vasudevan Nair:**  
**Shri M. K. Kumaran:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India have issued any instructions to State Governments to deny employment to persons reported by the police to be Communists or Communist sympathisers; and

(b) if so, whether such prohibition applies to any other party or parties?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). No instructions to the State Governments to deny employment to persons reported to be Communists or Communist sympathisers as referred to in this Question have been issued. Under the instructions issued by the Government of India, it is, however, the duty of every appointing authority to satisfy itself about the suitability of a candidate by verifying his character and antecedents before making the appointment. While no person is to be considered unfit for appointment solely because of his political opinions, persons who are

likely to abuse the confidence placed in them by virtue of their appointment may not be appointed.

Once in Government service, an employee is prohibited under rules from becoming a member of or associating with any political party or political organisation. If it comes to the notice of Government that any Government servants are nevertheless associating with any political parties or organisations, then Government do make necessary verification and enquiries with a view to dealing with him suitably.

**Shri A. K. Gopalan:** May I know which is the authority to decide what are subversive activities and what are the associations connected with them?

**Mr. Speaker:** Must be the heads of departments. Which are the authorities to take the decision whether any employee is indulging in subversive activities?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** Generally, the State Governments, their General Administration Department or the Home Department. Similarly in the Centre.

**Shri A. K. Gopalan:** There is something known as police verification. If so, may I know whether it takes place before the appointment or after the appointment?

**Shri Lal Bahadur Shastri:** Generally, it is done after the appointment.

**Shri P. Kunhan:** Does it mean the creation of two classes of citizens, one entitled to appointments and another not entitled to appointments which denies the fundamental rights of Indian citizenship?

**Mr. Speaker:** The hon. Member is arguing and not putting a question to elicit information. Shri Vasudevan Nair.

**Shri Vasudevan Nair:** The hon. Minister has stated that no such instructions are issued. May I draw the attention of Government to the